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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

Q.A.No.929 of 2012
Cuttack this the 18th day of December, 2012

**CORAM
HON'BLE SHRI ASHOK KUMAR PATNAIK, MEMBER(J)**

Smt.Jyotsna Rani Dei,
Aged about 38 years
W/o. late Madan Sundar Nayak
Es-SPM of Tigiria S.O.
At/PO-Tigiria
Dist-Cuttack-754 030

(Advocate:Mr.P.K.Padhi)

...Applicant

-VERSUS-
Union of India represented through

1. The Secretary-cum-Director General of Posts
Dak Bhawan
Sansad Marg
New Delhi- 110 011
2. Chief Post Master General
Orissa Circle,
At/PO-Bhubaneswar-751 001
Dist-Khurda
3. Director of Postal Accounts(Postal)
At-Mahanadi Vihar
PO-Naya Bazar
Cuttack-753 004
4. Superintendent of Post offices
Cuttack South Division
Cuttack-753 001

...Respondents

(Advocate: Mr.G.Singh,ASC)

O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

Applicant's (Smt. Jyotsna Rani Dei) case is that her husband Madan Sundar Nayak while working as SPM of Tigiria Sub Post Office under Athagarh Head Post Office in Cuttack South



Division prematurely died on 27.7.2012. It is the grievance of the Applicant that after the death of her husband the financial benefits which she is entitled to have not been paid to her till date despite repeated representations at Annexure-A/2, A/3 & A/4.

2. The Government of India in every now and then have issued various instructions directing release of pension and pensionary dues in favour pensioners/family pensioners. The Hon'ble Supreme Court have also deprecated delay in disbursement of statutory dues of a pensioner and after death to the family members of such pensioner. Despite the above there has been considerable delay in settlement disbursement of the statutory dues of the Applicant.

3. In view of the above, after hearing Mr.P.K.Padhi, Learned Counsel for the Applicant and Mr.G.Singh, Learned Additional Standing Counsel appearing for the Respondents, this OA is disposed of with direction to the Respondent Nos.2,3 and 4 to consider and dispose^{of} the pending representation of the applicant within a period of one month from the date of receipt of copy of this order and release the dues to which the Applicant is entitled to within another period of fifteen days. In any event the applicant should be intimated the decision in a well reasoned order within the above period. There shall be no order as to costs.


(A.K.Patnaik)
Member (Judicial)